

(1)

Central Administrative Tribunal, Principal Bench

Original Application No. 2792 of 2003

New Delhi, this the 19th day of November, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A. Singh, Member(A)

Smt. Usha Sachdeva,
R/o D-54, B.K. Dutt Colony,
Lodhi Road,
New Delhi-3

.... Applicant

(By Advocate: Shri Thomas Oommen)

Versus

1. Union of India, through
Ministry of Personnel & Training,
North Block, New Delhi

2. The Chairman,
Staff Selection Commission,
Block No.12, C.G.O. Complex,
Lodhi Road, New Delhi

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

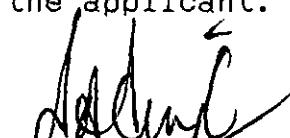
The applicant joined Staff Selection Commission in 1977 as Puncher-cum-Verifier. There was restructuring of the cadre and she was placed in Grade 'C' which carried higher pay than those who were in Grade 'A' and 'B'. By virtue of the present application, the applicant seeks a direction that she is entitled to the benefit of the Assured Career Progression Scheme (ACP Scheme) from the year 1999. She relies upon the decision of this Tribunal in O.A.2864/2002 (Pulkit Sah and ors. vs. Union of India and ors.) decided on 29.5.2003.

2. The applicant, admittedly, has submitted a representation dated 9.2.2003 and no decision thereon as

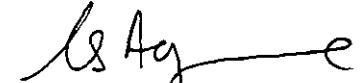
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yet has been taken.

3. When rights of the respondents are not likely to be affected, we deem it unnecessary to give a show cause notice while disposing the present petition. It is directed that respondent no.2 would consider the aforesaid representation in accordance with law and pass appropriate orders preferably within three months of the receipt of the certified copy of the present order and communicate it to the applicant. O.A. is disposed of.



(S.A. Singh)
Member (A)



(V.S. Aggarwal)
Chairman

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